

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**RAJYA SABHA**

**UNSTARRED QUESTION NO.3690  
ANSWERED ON 05.04.2023**

**KENDRIYA VIDYALAYAS IN THE COUNTRY**

**3690 # SHRI SANDEEP KUMAR PATHAK:**

Will the Minister of *Education* be pleased to state:-

- (a) the total number of Kendriya Vidyalayas (KVs) in the country and the number of KVs that have been opened in the country during the last five years, the details thereof, year-wise and State-wise;
- (b) the details of vacant posts of teaching and non-teaching staff in the said KVs at present;
- (c) whether it is a fact that Government has abolished the powers of the Members of Parliament regarding admission of students in KVs, if so, the reasons therefor; and
- (d) who possesses special rights (quota) regarding admission in KVs at present?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(SMT. ANNPURNA DEVI)**

- (a) As on 31.03.2023, 1249 Kendriya Vidyalayas (KVs) are functioning across the country. 70 new KVs have been set up in the country during the last five years i.e. from 2018-19 to 2022-23. State/UT-wise details are given in **Annexure-I**.
- (b) Filling up of vacancies is a continuous process. KVS has started the process of filling up vacant posts of teaching and non-teaching categories, including anticipated vacancies upto December 2023. Accordingly, 13,411 vacancies (12,099 teaching and 1312 non-teaching category) to be filled up through Direct Recruitment and 4014 vacancies (3985 teaching and 29 non-teaching category) through Limited Departmental Competitive Examination have been advertised in December, 2022.
- (c) Every organization keeps revisiting its procedures and policies in order to bring qualitative changes in the system. Kendriya Vidyalaya Sangathan has withdrawn some of the provisions that were discretionary including quota of Hon'ble Members of Parliament. These quotas were over and above the sanctioned class strength. This will lead to maintaining a healthy pupil-teacher ratio (PTR) and also to achieve desired learning outcomes.
- (d) Details of Special Provisions in Kendriya Vidyalaya Sangathan Admission Guidelines are given in **Annexure-II**.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 3690 RAISED BY SHRI SANDEEP KUMAR PATHAK, HON'BLE MEMBER OF PARLIAMENT TO BE ANSWERED ON 05/04/2023 REGARDING "KENDRIYA VIDYALAYAS IN THE COUNTRY".

**STATE / UT -WISE NUMBER OF FUNCTIONING KVs  
AND NEW KVs SET UP IN THE COUNTRY DURING THE LAST FIVE YEARS**

Sl. No.	State/UTs	Number of functional KVs	Years-wise number of KVs set up during the last five years				
			2018-19	2019-20	2020-21	2021-22	2022-23
1.	Andaman & Nicobar	02	-	-	-	-	-
2.	Andhra Pradesh	35	-	2	-	--	-
3.	Arunachal Pradesh	19	-	2	1	-	-
4.	Assam	58	-	2	-	-	-
5.	Bihar	49	1	1	-	-	-
6.	Chandigarh	05	-	-	-	-	-
7.	Chhattisgarh	36	-	2	-	-	-
8.	Dadra & Nagar Haveli and Daman & Diu	02	-	-	-	-	-
9.	Delhi	46	-	1	-	-	-
10.	Goa	05	-	-	-	-	-
11.	Gujarat	45	-	-	-	-	-
12.	Haryana	35	-	2	-	1	-
13.	Himachal Pradesh	26	-	-	-	-	1
14.	Jammu & Kashmir	35	-	1	-	-	-
15.	Jharkhand	41	-	2	2	-	-
16.	Karnataka	52	3	1	-	1	-
17.	Kerala	38	1	-	-	-	-
18.	Lakshadweep	01	-	-	-	-	-
19.	Ladakh	03	-	-	-	-	-
20.	Madhya Pradesh	112	2	5	1	-	-
21.	Maharashtra	59	2	-	-	-	-
22.	Manipur	09	1	-	-	-	-
23.	Meghalaya	07	-	-	-	-	-
24.	Mizoram	04	-	-	-	-	-
25.	Nagaland	06	-	-	-	-	-
26.	Odisha	66	-	2	1	-	3
27.	Punducherry	04	-	-	-	-	-
28.	Punjab	51	-	-	-	1	-
29.	Rajasthan	77	2	2	-	-	-
30.	Sikkim	02	-	-	-	-	-
31.	Tamilnadu	45	-	1	2	-	-
32.	Telangana	35	2	-	-	-	-
33.	Tripura	10	-	-	-	-	1
34.	Uttar Pradesh	122	2	7	2	-	-
35.	Uttarakhand	45	-	1	1	-	-
36.	West Bengal	62	-	2	-	-	-
<b>TOTAL</b>		<b>1249</b>	<b>16</b>	<b>36</b>	<b>10</b>	<b>03</b>	<b>05</b>

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**ANNEXURE REFERRED TO IN REPLY TO PART (d) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 3690 RAISED BY SHRI SANDEEP KUMAR PATHAK, HON'BLE MEMBER OF PARLIAMENT TO BE ANSWERED ON 05/04/2023 REGARDING "KENDRIYA VIDYALAYAS IN THE COUNTRY".**

Following categories of children would be admitted over and above the class strength except where stated otherwise in the provision itself:

- I. Each Directorate of education of Armed Forces i.e. Army, Air Force, Navy and Coast Guards can recommend maximum 06 names for admission of children of their Defence Personnel in an academic year in Kendriya Vidyalayas located in Defence Sector except classes X and XII. These admissions would be over and above the class strength and other than Part A Para 5 of KVS admission guidelines and would be done on the orders issued by Kendriya Vidyalaya Sangathan.
- II. Children of serving KVS employees. The Children of the serving employees of KVS (Kendriya Vidyalayas, Regional Offices, ZIETs and KVS (HQ) will be considered for admission at any time of the year irrespective of the class strength/year of transfer/recruitment. However, for class IX, the child has to clear the admission test (The Officials/Officers who come on deputation to KVS, their wards should also be treated at par with regular KVS employees). No admission would be given to wards of retired persons.
- III. Children of Central Government employees who die in harness. Pension papers/letter issued by Controlling Authority will be taken as proof.
- IV. Children of recipients of Paramveer Chakra, Mahavir Chakra, Veer Chakra, Ashok Chakra, Kirti Chakra & Shourya Chakra, Sena Medal (Army), Nausena Medal (Navy), Vayu Sena Medal (Air Force).
- V. Children of recipients of President's Police medal for gallantry & Police medal for gallantry.
- VI. Meritorious sports children who have secured I, II & III position in SGFI/CBSE/National/State level games organized by the Government.
- VII. Recipients of Rashtrapati Puraskar in Scouts & Guides.
- VIII. Single girl children in class I and from class VI onwards subject to a maximum of two per section in class I and two per class in class VI and onwards. It includes twin girl children also.
  - a) In case of twin girls, it will be treated as one admission.
  - b) While drawing the lot, name of both girls (twin) should be written on a single slip/inter linked.
  - c) In case of single girl child (including twin girl children), if number of applications are more than the number of allotted seats i.e. maximum of 02 per section in class I and 02 per class in class VI and onwards, the admission should be granted on the basis of the Priority Category. If in one category more applications are made, all such applications should be taken together and the list of selected candidates should be prepared through draw of lots.

- IX. Children who are recipients of National Bravery Award, or of Balshree Award instituted by National Bal Bhawan.
- X. Children who have shown special talent in Fine Arts and have been recognized at the National or State level.
- XI. 60 admissions in Kendriya Vidyalayas located anywhere in India and 15 admissions in hostels of Kendriya Vidyalayas, would be granted to employees of Ministry of External Affairs each year. These would be regulated as follows:
- a) 60 admissions in Kendriya Vidyalayas located anywhere in India be utilized exclusively for children returning from abroad along with their parents after their posting in current or previous year and would be considered for admission up to 30th November. All these admissions will be subject to the condition that not more than 5 children would be admitted in one school in a year and that the children would be submitting a transfer certificate of a school abroad, in which they had been studying prior to seeking admission in a KV.
  - b) 15 seats for admission in hostels in Kendriya Vidyalayas would be allotted to the children whose parents are going abroad on a posting to station, which does not have adequate educational facilities. The required information in this respect would need to be given by the Ministry of External Affairs.
- XII. 15 children of the employees of the Research and Analysis Wing (RAW), of these, a maximum of 5 seats would be given in Delhi and the remaining would be outside Delhi.
- XIII. Children orphaned due to Covid-19 pandemic will be considered for admission over and above the class strength under PM CARES for Children Scheme. The admission will be done on the basis of list given by District Magistrate of the concerned District subject to 10 children per KV and maximum of 02 children per class. (Only for registered candidates in PM CARES for Children portal).
- XIV. 50 admissions in Kendriya Vidyalayas for wards of Group B & C employees of Central Police Organizations, i.e. CRPF, BSF, ITBP, SSB, CISF, NDRF, and Assam Rifles under Ministry of Home Affairs, posted for internal security, border guarding, disaster response and other difficult areas based on list provided by the MHA after issuance of order from KVS (HQs).
- XV. Admissions of wards of Kashmiri Migrants will be given as per the following conditions:
- a) Extension of date of admission for 30 days.
  - b) Relaxation in cut off percentage will be as applicable to SC/ST candidates subject to minimum eligibility requirement.
  - c) Admissions will be given over and above class strength.

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